

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 64/MP/2019**

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for (i) declaration of events as 'change in law' under the Power Purchase Agreement dated 5.7.2018; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of safe guard duty by way of Notification No. 01/2018 – Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 of the PPA dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited.
- Petitioner : SPRNG Agnitra Private Limited (SAPL)
- Respondents : NTPC Limited**
- Date of Hearing : 17.7.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties present : Shri Hemant Sahai, Advocate, SAPL  
Shri Apoorva Mishra, Advocate, SAPL  
Ms. Himangini Mehta, Advocate, SAPL  
Ms. Poorva Saigal, Advocate, NTPC  
Ms. Tanya Sareen, Advocate, NTPC

**Record of Proceedings**

Learned counsel for the Petitioner submitted that pleading in the matter is yet to be completed and requested to adjourn the matter. Learned counsel for the Respondent had no objection in this regard.

2. The Commission directed the parties to complete pleadings in the Petition on or before 2.8.2019. The Commission directed that due date of completing the pleadings should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D.Pant)**  
**Deputy Chief (Law)**

